## CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

### Hearing through video conferencing

#### T.A. No. 62/2478/2020

This the 13th day of January, 2021

# HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

- 1. Dr. Muzafar Ahmad Malik Son of Ghulam Hassan Malik, Resident of Bragam Post Office Duroo Anantnag, Aged 28 years.
- 2. Dr. Rais Ahmad Bhat Son of Ghulam Mohi-ud-Din Bhat Resident of Lasiyar, Tral, Aged 32 years.
- 3. Dr. Ehsan-Un-Haq, Son of Abdul Majid Malik, Resident of Deegam, Shopian, Aged 34 years.

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(Advocate: Mr. M Y Bhat)

### Versus

- 1. State of Jammu and Kashmir through Commissioner cum Secretary to Government Health Department, Civil Secretariat, Srinagar.
- 2. Secretary to Government Health Department, Civil Secretariat, Srinagar.
- 3. Director, Health Services Kashmir Division, Srinagar.
- 4. Director, Sher-I-Kashmir Institute of Medical Sciences, Soura, Srinagar.
- 5. Administrative Officer, Academics, Sher-I-Kashmir Institute of Medical Sciences, Soura, Srinagar.
- 6. Head of Department, Neonatalogy/Pediatrics, Sher-I-Kashmir Institute of Medical Sciences, Soura, Srinagar.
- 7. Principal, Government Medical College, Srinagar.
- 8. Block Medical Officer, Kupwara.
- 9. Block Medical Officer, Handwara
- 10. Block Medical Officer

Respondents
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(Advocate: Mr. Rajesh Thappa, Deputy Advocate General)



### ORDER [ORAL]

## (Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicants submits that the T.A. has become infructuous on account of certain developments which have taken place.

2. In view of the submission made by the learned counsel for the applicants, the T.A. is dismissed for having become infructuous.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

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